

**PROF. D. P. CHATTOPADHYAYA:**  
Perhaps, my choice of words was not very fortunate and appropriate. What I wanted to say was this. Because of the credit squeeze and infra-structural difficulties, even the quantum that is available could not sometimes be lifted. My point was whether it would be possible at this stage to widen the network further. If my choice of words had offended the members, I am sorry.

**MR. SPEAKER:** You could easily say that you have received this suggestion you will look into it and will try to evolve something, instead of giving this explanation and raising controversies. Use your tact sometimes. You are so tactless that you create headache for me.

**श्री नवल किशोर शर्मा :** मंत्री महोदय ने यह स्वीकार किया कि क्रेडिट सुक्रीज के कारण कड़ा उठाया नहीं जा रहा है बहुत बड़ी तादाद में पड़ा हुआ है। ऐसी स्थिति में मैं उनसे जानना चाहूंगा—यह क्रेडिट सुक्रीज तो—फाइनेन्स मिनिस्टर भी यहाँ बैठे हुए हैं—शायद अभी जारी रहनेवाला है। क्या आप कोई ऐसी कार्यवाही करेते जिससे यह कपड़ा गरीब लोगों तक पहुंचे ?

साथ ही साथ क्या आप इस पर भी विचार करेंगे कि जो एनएम्पलाएड ग्रेजुएट्स हैं, उनको इसका कोटा या टुकामें दी जाय ताकि वे धन्य हो लय सकें ?

**MR. SPEAKER:** You may say that it is a suggestion for action.

**PROF. D. P. CHATTOPADHYAYA:**  
A very good suggestion, Sir.

**एयर इंडिया के विमान चालकों की हड़ताल के कारण हुई हानि**

**\* 457. श्री जगन्नाथराव जोशी :**  
**श्री शंकर बयाल सिंह :**

क्या पर्यटन और नागर विमानन मंत्री यह बताने की कृपा करेंगे कि

(क) गत अगस्त में हुई एयर इंडिया के विमान चालकों की हड़ताल के परिणामस्वरूप कुल कितनी हानि हुई,

(ख) विमान चालकों की मांगे क्या थी और व्यवस्थापकों में से कौन व्यक्तियों को विरोध क्या मुख्य आरोप लगाये गये थे, और

(ग) उनसे प्रत्येक के बारे में सरकार की क्या प्रतिक्रिया है। और उन पर क्या कार्यवाही की गई।

**THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI RAJ BAHADUR):** (a) The estimated loss suffered by Air-India due to the strike by the pilots from August 2 to October 31, 1974 and its after effects is Rs 1135 crores. The final figures of loss will be computed as and when actual figures of revenues/expenditure become available.

(b) and (c). The Pilots disputed the right of the management to determine the pattern of operations and crew scheduling and demanded the revocation of the slip system of crew scheduling introduced by the management. The allegations made generally against the management were that the management was unilaterally imposing the slip pattern of crew scheduling on the members of the Indian Pilots Guild without their concurrence. Government was convinced that the slip system was introduced after due consultations and not imposed unilaterally and

upheld the management's basic right to determine and introduce pattern of operations and crew scheduling.

**SHRI JAGANNATHRAO JOSHI:** The full answer to my question has not come. My question in part (b) was:

"the demands of the pilots and the main charges levelled against certain people in the Management."

Not the general management. I have said, 'certain people in the management'.

And in part (c) I have asked:

"the reaction of Government in respect of each of them and the action taken thereon."

I have got a long list of their grievances about the highups in the management. I can list them one by one. I have put a specific question. I have said:

"...against certain people in the Management...."

"...the reaction of Government in respect of each one of them."

**SHRI BHAGWAT JHA AZAD:** Yes, it is misdirected. It should be against the pilots and not the management.

**SHRI RAJ BAHADUR:** I do say that so far as the context was concerned, we, on this side, answered (b) and (c), on the basis of (a). The only complaint they have made was about the unilateral imposition of the slip pattern. If the contexts were different and there were some other charges, I think the hon. Member should have been more specific in his question. However, if the hon. Member has any specific allegation against any body, I will certainly answer it.

**SHRI JAGANNATHRAO JOSHI:** Already it is there in the question. I have said—'certain people in the Management'.

यह मेरे पास सारा चिट्ठा है। इतनी हीने के बाद भी उन्होंने जवाब पताला है। हर बार एसा होता है।

**SHRI RAJ BAHADUR:** There are the Directors, there is the Chairman. The question is not specific.

**SHRI JAGANNATHRAO JOSHI:** I have asked for 'the reaction of the Government against each of them'. When it is so specific

ऊपर भी मैंने पूछा है

about certain people

आर नीचे पूछा है

"each of them". He must reply specifically.

**MR. SPEAKER:** The question is very specific

**SHRI RAJ BAHADUR:** The question is very specific. But, can there be two contexts in one question. My difficulty here was that the context was the pilots' strike and the losses suffered as a result of the strike. That was part (a) and I could take (b) and (c) in the same context. I also understand that according to the rules no two subjects can be mixed up in the same question.

**MR. SPEAKER:** I think there you are right. But, somehow it has come...

I have also written to the Ministers informing them that whenever wherever they find any lacuna in any question, they can point it out. But, if they did not point it out, it means that they have accepted it.

**AN HON. MEMBER:** Perhaps he did not find any lacuna.

**SHRI RAJ BAHADUR:** I do not find any lacuna. The context was clear. The charge was made against the Managing Director and the Chairman that they had imposed it unilaterally.

**MR. SPEAKER:** Now, the answer is very specific. I think now it ought to satisfy you, Mr. Joshi.

**SHRI JAGANNATHRAO JOSHI:** There are certain specific charges

levelled. I have got them over here.. (Interruptions). The Minister should come out with a fuller statement giving all the information.

कुछ स्पेसिफिक चार्ज लगाये गये है। मैं जानना चाहता हूँ कि मंत्री जी ने इस बात की स्वीकार किया है कि इस हड़ताल की वजह से 11.35 करोड़ रुपये का नुकसान हुआ है और यह सारा मामला जो शुरू हुआ वह पैसे की बचत करे इस बात को लेकर शू हुआ और स्लिप सिस्टम या नई सूची पद्धति की वजह से जो भी बचत होने वाली थी वह शामन ने शुरू की पहले 96 लाख फिर, नीचे आ गया 80 लाख और फिर आगे 75 लाख आ गया, और आज जो हानी हुई है उस को देखते हुए ऐसा लगता है कि 75 लाख जो है तो 14 साल लगते उस हानि के लेने के लिये जो उन्होंने कहा था जहाज की जो सुरक्षा होती है एफीशियेसी होती है वह यन्त्र में जिनकी संबंधित है उतनी ज्यादा उस यन्त्र को चलाने वाले जो है। उन की क्षमता में भी संबंधित है। इसलिये उन्होंने जो यह मांग की थी कि इसका सरकार की तरफ से अध्ययन किया जाय कि उतनी उडान के जो घंटे है। जो समय और उम की थकान, फटीस है, इन दोनों को ध्यान में रखते हुए मूल्यांकन की जो उन्होंने मांग की थी उस को आपन क्यों नहीं स्वीकार किया ?

श्री राज बहादुर : माननीय सदस्य का प्रश्न बड़ा विन्तृत है, मैं संक्षेप में उत्तर देने की कोशिश करूंगा जहां तक उन्होंने फँटींग की बात की है। मैं उन्हें बताना चाहता हूँ कि मैं यहाँ पहले भी कह चुका हूँ कि जो ड्यूटी टाइम है फ्लाइट टाइम है और रेस्ट पीरियड है यह आज से कई वर्ष पहले कोई 12, 13 साल पहले बाकायदा मैनैजमेंट और पायलटम में एक ऐग्रीमेंट हुआ था और उस ऐग्रीमेंट में यह निर्धारित किया गया था कि यह ड्यूटी टाइम होगा, यह रेस्ट पीरियड होगा यदि उसी के आधार पर कभी पोस्टिंग

सिस्टम और कभी स्लिप पैटर्न चलना रहा उस में कोई परिवर्तन नहीं हुआ है। उस ऐग्रीमेंट में किसी प्रकार का उल्लंघन नहीं हुआ मैनैजमेंट ने यथावत पालन किया है, न ऐसा कोई आरोप पायलट ने लगाया है कि उस में कोई अन्तर हुआ है।

रही दूसरी बात कि यह बात क्यों जारी की तो वह इस लिये कि जहाँ सविम की फ्रीक्वेसी ज्यादा हो जाती है वहाँ मिलप पैटर्न करने में मैनैजमेंट अपनी बचत देखना है, फिथल क्राइमिस आयी उम की वजह से बचन करनी थी अब यह बचन करने में जरूर था कि कुछ लोगों को हम हांगकांग में और वेशन में पोस्टिंग नहीं कर सकते थे जो कि उन को बुरा लगता था और इसलिये उन्होंने कहा कि जो पैटर्न आफ आपरेशन है, परिचालन की जो व्यवस्था है उस का कोई अघिकार मैनैजमेंट का नहीं है। तो प्रश्न यह ही गया कि क्या हमें नुकसान पट्टाने या प्रेशर में आये इस लिये हम क्या मैनैजमेंट को यह कह दे कि तुम्हारा अघिकार नहीं है। मैनैज करने का या शेड्यूल आफ आपरेशन निर्धारित करने का कहीं भी किसी भी क्षेत्र में, किसी भी देश में यह नहीं है कि पैटर्न आफ आपरेशन कैसे होगा यह मैनैजमेंट तय न कर सके। इस बात पर उन्होंने ने स्ट्राइक की, जो स्लिप पैटर्न रखा था उस को विडड। करने की मांग की और मैनैजमेंट ने इनका नुकसान वदार्शन किया। लेकिन इसमें सबाल मैनैजमेंट के सिद्धान्त का था। हम समझते हैं कि जो प्रागे मैक्सिमम यूटिलाइजेशन आफ पायलटम और एयरक्राफ्ट हो सकेगा उस से लाभ होगा और जो अन्तराष्ट्रीय वायुयान सेवा में कायदे है। उन में हम लाभ प्राप्त कर सकेंगे यह मेरा विश्वास है।

श्री जगन्नाथ राव जोशी : अध्यक्ष जी, मंत्री जी ने स्वयं स्वीकार किया है ऐग्रीमेंट 12, 13 साल पहले हुआ था। मैं उनका ध्यान इस ओर दिलाना चाहता हूँ कि 12, 13 साल के बीच में हवाई जहाज में काफी परिवर्तन आया है।

Did the pilots know how to operate the jumbo jets?

इसलिए ब्राज की परिस्थितियों में जो मूल्यांकन करने की उन की मांग थी, किसी ने चैलेंज नहीं किया कि मैनेजमेंट नहीं कर सकता, ज़रूर करिए, लेकिन जो उन की मांग थी

अध्यक्ष महोदय आप तो भाषण में पड गये ।

श्री जगन्नाथराव जोशी : 12, 13 साल पहले जम्बा जेट नहीं था जिम के कारण परिस्थिति में परिवर्तन हुआ तो नई परिस्थिति में जो उन की मांग थी उस का क्या नहीं माना ?

अध्यक्ष महोदय जोशी जी, राज-वहादुर साहब कोई छिपा कर रखने वाग मंत्रियों में नहीं है । जो है उन्होंने कह दिया । ब्राज से 15 साल पहले जम्बा जेट नहीं था तो पालियामेंट भी तो ऐसी नहीं थी जैसी कि ब्राज जम्बो जट बनी हुई है ।

श्री राज बहादुर : कायदे वही है, और हम भी वही है । मैं और आप टेक्नीकल आदमी नहीं है, लेकिन मैं बनाना चाहता हू रेस्ट पीरियड, फ्लाइट और ड्यूटी पीरियड, यह चीज अपने में है चाहे कोई जहाज उड़ाया जाय, चाहे वह जम्बो हा या और जहाज हो । मुआहिदा लागू था और लागू है ।

श्री जगन्नाथराव जोशी : यह मेरा दूसरा सप्लीमेंटरी है । (अवधान)

अध्यक्ष महोदय : जोशी जी आप चार दफा उठे और रेकार्ड देखिए हर वक्त आप ने यही कहा कि मैं दूसरा सवाल कर रहा हूँ ।

श्री जगन्नाथराव जोशी : मैंने जो आक्षेप किया वह आप ने भी स्वीकार किया, वह सप्लीमेंटरी नहीं था ।

मैंने महोदय ने बताया बिदेशी मुद्रा की बचत करने की वजह से ऐसा किया ।

मैं पूछना चाहता हूँ ब्राज भी लम्बत स्थित जो बेस है वहा से जो प्रोपरेट करते हैं उस को यदि बन्द करते हैं तो एक करोड २० की ब्राज जो हानि उठानी पडी वह न होती । ऐसी स्थिति में लन्दन स्थित बेस को क्यों नहीं बन्द करते ?

श्री राज बहादुर : जोशी जी अगर मेरे उत्तर को ध्यानपूर्वक सुनते तो निश्चिन रूप से समझ गये होते । मैंने कहा था कि फ्रीक्वेंसी बढ़ती है तो म्लिप मिस्टम उपयोगी होता है । और जहा फ्रीक्वेंसी कम होती है वहा पास्टिंग मिस्टम उपयोगी होता है । हमारा कोई धर्म नहीं है म्लिप मिस्टम या पोस्टिंग मिस्टम हमारा धर्म है ऐफीशियेंसी ।

MR SPEAKER There is some Fokker Friendship standing behind (Interruptions) It is the Delhi—Jamshedpur flight (Interruptions) I think he is out of fuel today....He needs refuelling, anybody is welcome for that /Please take off now.

सरदार स्वर्ण सिंह सोखी  
I am not a Hanuman मंत्री मूदाद न अपन जवाब म यह स्वीकार किया है कि वह टेक्निकल आदमी नहीं है । मैं यह जानना चाहता हूँ कि अब वह टेक्निकल आदमी नहीं है, तो वह किम के कहने पर ये सब काम करते हैं, और उन्होंने प्रश्नी जो फैसला किया है, क्या वह अन्तिम है, और क्या प्रागे स्ट्राइक नहीं होगी ।

श्री राज बहादुर जवा कि मैंने कहा है, मैं टेक्निकल आदमी नहीं हूँ लेकिन मैं आदमी हूँ ।

अध्यक्ष महोदय क्या आप मेम्बर माहब जैसे आदमी है, या थोर तरफ के आदमी है ?

SHRI S. M. BANERJEE: The loss was due to strike as well as lock out. Is it a fact that a judge of the city civil court, Bombay had expressed

serious doubts regarding declaration made by Air India that there was a lock out under rule 75 of the Industrial Disputes Act. I have in my possession a photostat copy which shows that there were alterations in the internal register maintained by the Regional Labour Commissioner, Bombay. The letter of the Air India says: "As required under rule 73 of the IDAct we are furnishing a report of the strike and lock out. A copy of our notice is also enclosed." "Here all the dates have been changed; three had been changed to four; four had been changed to five. It is the internal register of the Regional Labour Commissioner. I want to know whether he has taken up, the hon Minister, this matter, it is a big fraud committed by JRD Tata and Unni, Managing Director.

MR. SPEAKER: You should not mention such names unless you give notice. You are making allegations. I will not allow individual names to be mentioned.

SHRI S. M. BANERJEE: Tata is the Chairman and Unni is managing director.

MR. SPEAKER: You can mention the designations, not names. Shri S. M. BANERJEE: The photostat copy is here.

PROF. MADHU DANDAVATE: He is referring to the photostat copy; it relates to a serious matter. Let it be laid on the Table.

MR. SPEAKER: According to the rules, notice has to be given.

SHRI S. M. BANERJEE: The lock out was illegal; at that time we had no proof. Here is a photostat copy of the internal register maintained by the Regional Labour Commissioner of Bombay who is also a party to this fraud... (Interruptions).

MR. SPEAKER: Be relevant.

SHRI S. M. BANERJEE: Mr. Speaker, Sir, my specific question is

whether in the document maintained by the Regional Labour Commissioner—internal register of the Regional Labour Commissioner—an entry has been changed—from 2 to 3 and from 3 to 4 This has been done to cover the misdeeds of the Air-Corporation—Air-India. I would request the Government...

MR. SPEAKER: If you are going to refer to the names, the Minister should have the previous information. The rules require it.

SHRI S. M. BANERJEE: In view of this alleged fraud committee at the instance of somebody, whether he would refer the entire matter to the Public Undertakings Committee, Let the Public Undertakings Committee study it. With your permission, Sir, I would like to send this document to you Shri Raj Bahadur unfortunately is under the influence of Shri J. R D Tata. I want to know whether he is prepared to send this to the P.U (Interruptions).

MR. SPEAKER: Please do not make a regular speech This is a Question Hour.

SHRI S. M BANERJEE: Sir, I want a reply to this.

MR. SPEAKER: Mr. Banerjee you have made allegations against the individuals who are not Members of this House In that case the rules are that he should have given a due notice to the Minister.

SHRI RAJ BAHADUR: I am grateful to you that I should have been given a notice if this question were to be raised. (Interruptions).

MR. SPEAKER: This does not arise out of the question.

SHRI RAJ BAHADUR: Sir, I would like to state certain facts He has made certain observations; he has got in his possession some order of the City Civil Court. It is quite clear. He has himself mentioned that. He says some entries in the internal re-

gister of the Labour Commissioner—not of Air India, not of Mr. Tata, not of Mr. Unni—have been changed. The case has ended now. If it had continued, the Labour Commissioner or, for that matter, anybody against whom any observations were made, would have explained the case to the court. The case has since been withdrawn or disposed off. (*Interruptions*).

**MR. SPEAKER:** Now, next question by Shri Gowda.

**SHRI S. M. BANERJEE:** These are photostat copies.

**MR. SPEAKER:** You should have given a due notice because you are mentioning the names of individuals who are not Members of this House.

**SHRI BHAGWAT JHA AZAD:** Sir, a wrong impression is given to the country by this.

**SHRI D. B. CHANDRA GOWDA:** *rose.*

**MR. SPEAKER:** Mr. Gowda, please keep sitting for some time. I had called the next speaker. After the Minister's reply, the next question is in his name.

**SHRI SEZHIYAN:** In this case I would submit one thing for your consideration. If he mentions the names, he should give prior notice. I do not want to enter into any argument. Since this is a very serious allegation made by him that the record of the government maintained by the Labour Department has been tampered with for which he has got the proof, something should be done. It is not a question whether the Minister is involved here or not. But, Government is involved. If they allow themselves to correct certain registers, then, I want that the House should take note of this. This is a serious matter.

**SHRI RAJ BAHADUR:** Sir, may I submit that this was a matter before the Court? Some pleas were made by one party about that particular

matter. That party has now withdrawn the suit. I do not think any of the entries are relevant to the question.

**MR. SPEAKER:** This matter is extraneous. This should have been given notice of.

#### Impact of General Credit Squeeze on Coffee Industry

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\*458. **SHRI D. B. CHANDRA GOWDA:**

**SHRI G. Y. KRISHNAN:**

Will the Minister of COMMERCE be pleased to state:

(a) whether Chairman, Karnataka Planters Association has stated that general credit squeeze was going to have a 'serious impact' on the coffee industry in the country and unless credit was provided at a reasonable and stable rate of interest there would be no holding of the coffee prices;

(b) whether Government have reviewed their policy in this regard; and

(c) if so, the salient features thereof?

**THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISHWANATH PRATAP SINGH):** (a) In the 16th Annual Conference of the Karnataka Planters Association at Bangalore in October, 1974 the Chairman of the Association *inter alia* mentioned about the credit problem of the coffee industry.

(b) and (c). Government is conscious of the need of credit requirements of export oriented industries including coffee. This, however, has to be viewed in the context of overall credit policy of the Government.

**SHRI D. B. CHANDRA GOWDA:** Sir, in view of the fact that coffee is an export oriented industry and it earns foreign exchange to the tune of Rs. 40 crores and also in view of the fact that the industry is suffer-